

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 25160/2023

(Arising out of impugned final judgment and order dated 12-07-2016 in FAD No. 200/2001 passed by the High Court of Judicature at Allahabad)

CHARAN SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No.142257/2023-CONDONATION OF DELAY IN FILING and IA No.142259/2023-EXEMPTION FROM FILING O.T. )

Date : 27-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s)    Mr. Ashok Kumar Sharma, Sr. Adv.  
                                 Mr. Sheo Kumar Gupta, Adv.  
                                 Mr. Shekhar Kumar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. Delay condoned.
2. Leave granted.
3. However, it is made clear that the appellant would not be entitled for any interest for the period of delay, in the event the appellant succeeds in the present appeal.
4. Tag with C.A....@ SLP(C) Nos.16774-16775/2021.

(NARENDRA PRASAD)  
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)  
COURT MASTER (NSH)